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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH CUTTACK

Original Application No. 722 of 1993

Date of Decision: 3.2. 1994

D.N. Honnappa

Applicant(s)

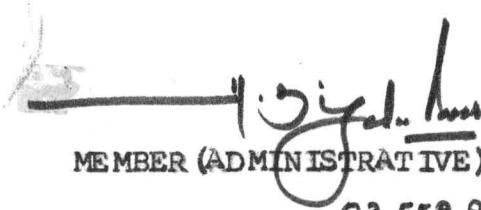
Versus

Union of India & Others

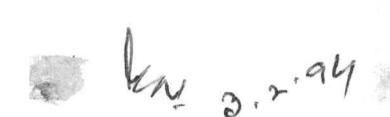
Respondent(s)

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? NO
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? NO


MEMBER (ADMINISTRATIVE)

03 FEB 94


VICE-CHAIRMAN

3.2.94

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Respondents

For the applicant

M/s.R.N.Mohanty-2
K.P.Mohanty
K.C.Satpathy
M.A.Ali,
Advocates

For the respondents

Mr.Ashok Mishra,
Sr.Standing Counsel
(Central)

C O R A M:

THE HONOURABLE MR.K.P. ACHARYA, VICE - CHAIRMAN
AND

THE HONOURABLE MR.H.RAJENDRA PRASAD, MEMBER (ADMN)

JUDGMENT

MR.K.P.ACHARYA, VICE-CHAIRMAN: This case came up for admission to-day, in which the petitioner prays for a direction to the opposite parties to adjust the petitioner in Leave Vacancy, provisionally against a vacant post of E.D.D.A. cum E.D.M.C. and his case also be considered in future against regular vacancy to regularise the petitioner.

2. The petitioner will be well-advised to file a representation before the appropriate authority, who would pass necessary orders according to law. Thus the application is accordingly disposed of. No costs.

3. This order is passed after hearing Mr.R.N. Mohanty-2, learned counsel for the petitioner and Mr.Ashok Mishra, learned Standing Counsel for the Central Government.

1.5.1.1.1
MEMBER (ADMINISTRATIVE)

03 FEB 94 Central Administrative Tribunal
Cuttack Bench Cuttack
dated the 3.2.1994/ B.K. Sahoo

VICE-CHAIRMAN

[Signature]
3.2.94